

(b) whether it is a fact that Government have not taken any action against the staff of the D.T.C. posted at Fatehpuri despite repeated complaints from the public; if so, the reasons therefor;

(c) whether it is a fact that Delhi Transport Corporation have completely failed to provide even the most essential bus service to the rural population of Delhi and the service on the rural routes is deteriorating day-by-day and all the plans of Delhi Transport Corporation are confined to the city area only; if so, the reasons therefor; and

(d) what are the details of the steps Government propose to take to remedy the situation and by when Government will be able to streamline rural bus service in Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): (a) No, Sir. Two Assistant Traffic Inspectors have been posted at Fatehpuri Bus Stop for regulating the services to the rural area and another Traffic Inspector to control the operation of services to other areas.

(b) No, Sir. Action was initiated against the staff at this Bus Stand against whom complaints were received in the past. The Corporation could not, however, process the cases further, as the complainants did not participate in the enquiries.

(c) No, Sir. Delhi Transport Corporation is operating a large number of services to and from rural areas. However, there have been some complaints about the irregular operation of these services. This has been mainly due to lack of proper maintenance arrangements resulting from ill-equipped and inadequate bus depots. The Corporation has already started a depot at Bawana in the rural areas to provide adequate transport services. Another depot is also proposed to be put up at Najafgarh. Operation of rural services would also start from this depot. This would ensure better services to and from the rural areas, for which an adequate number of buses will be provided.

(d) The Delhi Transport Corporation has a proposal under consideration to run feeder services from the rural areas to the outer periphery of the city. These services would provide quick link services and reduce the waiting time of the travelling public. However, the scheme of restructuring of the bus route net work in Delhi is likely to take some time as the Corporation has not yet been able to get land at all peripheral nodes for starting fast feeder services.

†Working of D.C.M. Chemical Works, Delhi

282. SHRI SANAT KUMAR RAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the work in Delhi Cloth Mill Chemical Works, Delhi is at stand-still at present; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) Yes, Sir—since 9-3-74.

(b) The management of the Company had declared a lock-out on 9-3-74 following a labour dispute, but lifted the same on 18-3-74 on the intervention of the Delhi Administration. However, there has been no production in the factory, reportedly due to a section of the workers intimidating the rest of the workers and preventing them from entering the factory. Conciliatory efforts aimed at resolving the differences made by the Administration in conjunction with the concerned Ministries of the Central Government have not been successful so far.

†Take over of Liquor Trade in the Union Territory of Delhi

263. SHRI SHYAM LAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE and CULTURE be pleased to state:

†Transferred from the 2nd May, 1974.

(a) whether the Delhi Administration have decided to take over liquor trade in the Union Territory of Delhi; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) Yes, Sir.

(b) Sale of country liquor was taken over in 1972. The Delhi Administration has also decided to take over the sale of foreign and India made foreign liquor. A Committee has been constituted to report on the process of this take over. Pending its report, the Delhi Administration will open its own shops in areas where there is need for such shops.

12. NOON

REFERENCE TO ALLEGED CONTRADICTION IN THE REPLIES OF SHRI FAKHRUDDIN ALI AHMED AND SHRI ANNASAHEB P. SHINDE

SHRI KRISHAN KANT (Haryana): Sir, before you take up the next item. I want to request you kindly to go through the replies given by Mr. Fakhruddin Ali Ahmed and Mr. Shinde on the distribution system for the next year and tell us what the country should understand. Both the replies are contradictory. Kindly go through the papers and tell us what the country should understand.

PAPERS TO BE LAID ON THE TABLE

The Gujarat Private Forests (Acquisition) Rules, 1974 and related Paper

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): Sir, I beg to lay on the Table—under sub-section (2) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat; a copy of the Government of Gujarat Notification No.

GHKH-51 : 74-PRF-1973-74354-P, dated the 4th March, 1974 publishing the Gujarat Private Forests (Acquisition) Rules 1974, together with a statement (in English and Hindi) giving reasons for not laying simultaneously Hindi versions of the Notification. [Placed in Library. See No. LT—6899/74].

Annual Administration Report (1972-73) on the activities of the Delhi Development Authority

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, I beg to lay, on the Table under section 26 of the Delhi Development Act, 1957, a copy (in English and Hindi) of the Annual Administration Report on the activities of the Delhi Development Authority for the year 1972-73. [Placed in Library. See No. LT—6847/74].

Notifications Under the Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Notification G.S.R. No. 176(E), dated the 13th April, 1974, publishing the Roller Mills Wheat Products (Ex-Mill) Price Control (Amendment) Order, 1974.

(ii) Notification G.S.R. No. 177(E), dated the 13th April, 1974, publishing the Delhi Roller Mills Wheat Products (Ex-Mills and Retail) Price Control (Amendment) Order, 1974.

[Placed in Library. See No. LT-6848/74 for (i) and (ii)].

(iii) Notification G.S.R. No. 181(E), dated the 19th April, 1974, publishing the Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1974.

[Placed in Library. See No. LT-6884/74].